FORM C

SUBMISSION OF CLAIM BY FINANCIAL CREDITORS

(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

5th July, 2022

From

Arohan Financial Services Limited PTI Building, 4th Floor, DP-9, DP Block, Sector-5, Salt Lake Kolkata- 700091

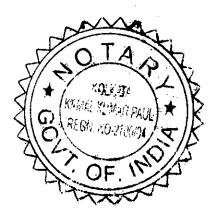
To Pratap Mukherjee The Interim Resolution Professional BKS Leather Exports Private Limited 27A, Bhattacharjee Para road, P.O- Thakurpukur, Kolkata-700063

Subject: Submission of claim and proof of claim.

Madam/Sir,

Arohan Financial Services Limited, hereby submits this claim in respect of the corporate insolvency resolution process of BKS Leather Exports Private Limited. The details for the same are set out below:

Relevant Particulars			
(1)	(2)	(3)	
1.	Name of the financial creditor	Arohan Financial Services Limited	
2.	Identification number of the financial creditor (If an incorporated body, provide identification number and proof of incorporation. If a partnership or individual provide identification records* of all the partners or the individual)	U74140WB1991PLC053189	
3.	Address and email address of the financial creditor for correspondence	PTI BUILDING, 4 th floor, DP-9, DP BLOCK, SECTOR-V, SALT LAKE, KOLKATA-700091 <u>Compliance@arohan.in</u>	
4.	Details of claim, if it is made against corporate debtor as principal borrower: (i) Amount of claim (ii) Amount of claim covered by security interest, if any (Please provide details of security interest, the value of the security, and the date it was given) (iii) Amount of claim covered by guarantee, if any (Please provide details of guarantee held, the value of	INR 14,74,844	



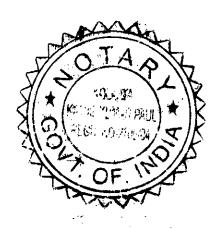
	the guarantee, and the date it was given)		
	(iv) Name and address of the guarantor(s)		
5.	Details of claim, if it is made against corporate debtor	NIL	
ļ	as guarantor:		
	(i) Amount of claim		
	(ii) Amount of claim covered by security interest, if		
	any		
	(Please provide details of security interest, the value		
	of the security, and the date it was given)		
	(iii) Amount of claim covered by guarantee, if any		
	(Please provide details of guarantee held, the value of		
	the guarantee, and the date it was given)		
	(iv) Name and address of the principal borrower		
6.	Details of claim, if it is made in respect of financial	NIL	
}	debt covered under clauses (h) and (i) of sub-section		
	(8) of section 5 of the Code, extended by the creditor:		
	(i) Amount of claim		
	(ii) Name and address of the beneficiary		
7.	Details of how and when debt incurred	BY A LOAN AGREEMENT	
		DATED 22-05-2018, A LOAN	
		FACILITY FOR INR	
		20,00,000/- WAS SANCTIONED	
		UNDER LOAN ACCOUNT	
		NUMBER- 68180000003817	
		IN FAVOUR OF THE	
		CORPORATE DEBTOR. THE	
1		SAID LOAN WAS REPAYABLE	
		IN MONTHLY INSTALLMENTS	
		of INR 37,308.	
8.	Details of any mutual credit, mutual debts, or other	NIL	
	mutual dealings between the corporate debtor and the	·	
	creditor which may be set-off against the claim	+ OCOLDIE	
9.	Details of the bank account to which the amount of	ACCOUNT NO-	
	the claim or any part thereof can be transferred	011010200013624	
	pursuant to a resolution plan	IFSC CODE- UTIB0000011	
		BANK NAME- Axis Bank	
	arial Sec	BANK BRANCH- Golpark	
		Branch	
12.00 (E(Kol-91)E)			

Anirudh Singh G. Thakur
Head- Legal, Compliance and Company Secretary
Membership No- A13210

(Signature of financial creditor or person authorised to act on its behalf)
[Please enclose the authority if this is being submitted on behalf of the financial creditor]

Name in BLOCK LETTERS- ANIRUDH SINGH G. THAKUR

Position with or in relation to creditor- Head- Legal, Compliance and Company Secretary



Address of person signing - PTI Building, 4^{TH} floor, DP-9, DP Block, Sector-V, Salt lake, Kolkata- 700091



PAN NUMBER- AAECA6121D
*PAN, passport, AADHAAR Card or the identity card issued by the Election Commission of India.

DECLARATION

- I, Anirudh Singh G. Thakur, currently working for gain at Arohan Financial Services Limited, do hereby declare and state as follows: -
 - 1. BKS Leather Exports Private Limited, the corporate debtor was, at the insolvency commencement date, being the 1st day of July, 2022, actually indebted to me for a sum of Rs. 31,71,243.38.
 - 2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:
 - a. Copy of the Sanction Letter dated 19th May, 2018
 - b. Copy of the Loan Agreement Letter dated 22th May, 2018
 - c. Copy of the Statement of Accounts
 - 3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
 - 4. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, as regards any mutual claim/counter claim etc.
 - 5. I undertake to update my claim as and when the claim is satisfied, partly or fully, from any source in any manner, after the insolvency commencement date.
 - 6. I am not a related party of the corporate debtor, as defined under section 5 (24) of the Code.

7. I am eligible to join committee of creditors by virtue of proviso to section 21 (2) of the Code.

For Arohan Einancial Services Limited

Date: July 05, 2022 Place: Kolkata

ANIRUDH SINGH G THAKUR
(Company Secretary)
Membership No.-A13210
(Signature of the claimant)

VERIFICATION

I, Anirudh Singh G. Thakur, Head- Legal, Compliance and Company Secretary, the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

For Arohan Financial Services Limited

Verified at Kolkata on this 5th day of July, 2022

AURUDA SE CHIL THAKUR (Company Secretary) Membership No.-A13210

(Signature of claimant)

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Solemnly Affirmed & Declared Before me on Identification of L Advocate

KAMAL KUMAR PAUL NOTARY Govt of India, Regn No-2700/04

0 6 JUL 2022

